

ITEM NO.31

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.12931/2024

(Arising out of impugned final judgment and order dated 31-07-2024 in A482 No. 2617/2020 passed by the High Court of Judicature at Allahabad)

PARAMJEET KAUR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.214179/2024-EXEMPTION FROM FILING O.T. and IA No.214178/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 214179/2024 - EXEMPTION FROM FILING O.T. & IA No. 214178/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 01-10-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Atul Sharma, AOR

Dr. O P Sharma, Adv.

For Respondent(s)

Mr. Himanshu Tyagi, AOR

Mr. Kunal Tyagi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. It is submitted by the learned counsel for the petitioner that the cheque was issued by the late husband of the petitioner from the joint account of proprietary firm and that the petitioner had also given reply in that regard to the demand notice issued by the complainant.
2. In view of the said submission, let the notice be issued to the respondents.
3. Mr. Himanshu Tyagi, learned Advocate-on-Record appearing for Respondent No.2, on caveat, accepts notice. Hence, formal notice to the said respondent is dispensed with.

4. Let notice be issued to Respondent No.1 - State of U.P.
5. Liberty is granted to serve the Standing counsel for the State of U.P.
6. In the meantime, the proceedings of the trial being Complaint Case No.2629 of 2018 under Section 138 of the NI Act pending before the Ld. A.C.J.M., Meerut, U.P. are stayed.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)